

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A.No.55/2001

IN

OA.No.2177/98.

(20)

New Delhi: this the 1st day of February, 2001.

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A)

HON'BLE MR.KULDIP SINGH, MEMBER (J)

1. Surindra Singh (49/2),
S/o Sri Budh Prakash,
R/o C-251, Gali No.6,
Hardevpuri, Shahdara,
Delhi.

2. Rajinder Kumar (3989/PCR),
S/o Late Shyam Lal Sharma,
R/o WZ-363, Srinagar,
Shakurbasti,

Delhi-64.Review Applicants.

Versus

1. Govt. of NCT of Delhi,
through its Chief Secretary,
5, Sham Nath Marg,
Delhi-54.

2. The Commissioner of Police,
Delhi.
Police Headquarters,
I.P.Estate,
New Delhi.

3. Addl. Commissioner of Police (HQ-1),
Police Headquarters,
I.P.Estate,
New Delhi.

....Respondents.

ORDER (BY CIRCULATION)

S.R.ADIGE, VC(A):

Perused the RA.

2. None of the grounds contained therein bring it within the scope and ambit of Section 22(3)(f) AT Act read with Order 47 Rule 1 CPC under which alone any order/decision of the Tribunal can be reviewed.

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(21)

3. Review applicants have relied upon respondents' letter dated 12.12.2000, which was issued much after the Tribunal's order dated 26.7.2000 and does not constitute adequate ground to warrant review.

4. RA is rejected.

Kuldeep
(KULDIP SINGH)
MEMBER (J)

Khurda
(S.R. ADIGE)
VICE CHAIRMAN (A)

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